

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 203
IB-780/ND/2020**

**IN THE MATTER OF:
M/s. Orient Bell Ltd.**

...PETITIONER

Vs.

M/s. Supertech Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 23.02.2022
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Operational Creditor :Adv. Shubhangda Singh & Adv.
Rajni Prakash.**

**For the Respondent/Corporate Debtor :Mr. Akhil Shankhwar and Mr.
Manas Arora, Advocates.**

ORDER

IA/786/2022

This is an application filed by the Operational Creditor in which they have sought the permission of the Tribunal to withdraw the main matter under Section 9 of the IBC on the ground that the matter has been settled between both the parties. They have submitted the withdrawal application along with the settlement agreement. In accordance with the settlement which has been reached by the parties to the full satisfaction of the Operational Creditor the matter is now **dismissed as withdrawn**. The case papers may be consigned to the Record Room.



**(Rahul Bhatnagar)
Member (T)**



**(P.S.N Prasad)
Member (J)**

(Anjula)